

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.496 of 2003
M.A. No.518 of 2003

(1)

New Delhi, this the 5th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

1. Jai Narain S/o Late Shri Badri Dass,
R/o C-7/45, Sector 8, Rohini, Delhi-85.
2. B.P. Juyal S/o Shri S.D. Juyal,
R/o 648, Laxmi bai Nagar, New Delhi-83.

....Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through The Secretary,
Govt. of India, Ministry of Home Affairs,
Department of Official Language,
Lok Nayak Bhawan,
Khan Market, New Delhi.
2. The Under Secretary,
Govt. of India, Ministry of Home Affairs,
Department of Official Language,
Lok Nayak Bhawan,
Khan Market, New Delhi.

....Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

MA 518/2003

MA 518/2003 is allowed subject to just exceptions. Filing of joint application is permitted.

OA 496/2003

Applicants are Deputy Directors in the Ministry of Home Affairs, Department of Official Language. It appears that previously some seniors to the applicants had preferred OAs No. 675/2001 and 939/2001 and the same had been disposed of by this Tribunal on 9.5.2002. A direction had been given to the respondents to convene the Departmental Promotion Committee meeting for filling up five posts of the

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(63)

Director Official Language under the existing Recruitment Rules, which were occurred in the year 1999. Admittedly, the said Committee meeting was held and the orders have been complied with.

2. But the grievance of the applicants is that there are three more such posts of Director of Official Language still vacant and the same are not being filled up. In this regard, the applicants have submitted their representations dated 14.2.2002 and 21.2.2003, copies of which are annexed at Annexure A/1.

3. At this stage, when the rights of the respondents are not likely to be effected, we deem it unnecessary to issue a show-cause notice while disposing of the present application.

4. It is directed that the respondent No.1 will consider the aforesaid representations of the applicants and pass an appropriate speaking order within four months from the date of receipt of a certified copy of the present order and communicate to the applicants.

5. With these directions, the OA is disposed of at the admission stage itself.



(A.P. Nagrath)
Member (A)



(V.S. Aggarwal)
Chairman

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